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MCRC-20313-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE MANINDER S. BHATTI

ON THE 2nd OF JUNE, 2025MISC. CRIMINAL CASE No. 20313 of 2025*SOMNATH AND OTHERS**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Bhupendra Shukla - Advocate for the applicants.

Shri Santosh Yadav - Govt. Advocate for respondent/State.

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ORDER

This is *first* application filed by the applicants under Section 483 of the Bhartiya Nagrik Suraksha Sanhita, 2023 for grant of regular bail relating to FIR/Crime No.259/2025 dated 28.03.2025 registered at Police Station Itarsi, District Narmadapuram for the offence punishable under Section 8/20 of NDPS Act.

2. The counsel for the applicants contends that the applicants are innocent and have been falsely implicated in the case. As per the case of the prosecution, 2.819 kg. and 3.015 kg Ganja respectively is alleged to have been seized from the possession of the applicants namely, Somnath and Damodar. The applicants are in custody since 27.03.2025 and are not required for further custodial interrogation. Trial will take considerable time to conclude, therefore, the applicants be released on bail.

3. Per contra, counsel for the State has opposed the application and submits that, no case for bail is made out.



4. Heard the submissions and perused the case diary.

5. Considering the totality of the facts and circumstances of the case and the quantity of ganja seized from the possession of the applicants, this Court deems it to be a fit case to release the applicants on bail. Therefore, without expressing any view on the merits of the case, the application is allowed.

6. It is directed that the applicants shall be released on bail on furnishing a personal bond in a sum of Rs.50,000/- (Rupees Fifty Thousand Only) each with one surety each in the like amount to the satisfaction of the trial Court concerned for their appearance before the said Court on all such dates as may be fixed in this regard during the pendency of trial.

7. It is further directed that the applicants shall comply with the provisions of Section 480(3) of the Bhartiya Nagrik Suraksha Sanhita, 2023.

(MANINDER S. BHATTI)
V. JUDGE